

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORREIGENDUM

To

[ADJUDICATION ORDER Ref No.: EAD-2/SS/VS/2019-20/2654-2657]

1. Whereas, an Adjudication Order No. EAD-2/SS/VS/2019-20/2654-2657 dated April 10, 2019 (hereinafter referred to as 'order'), has been passed in the matter of Nikhara Bharath Construction Company Limited.
2. And whereas in paragraph 14 of the said order, inadvertently a typographical error has occurred that instead of order dated "April 09, 2019" it has been mentioned "April 09, 2014". In order to rectify the same, it is hereby clarified that reference to the date of order "April 09, 2014" shall be read as "April 09, 2019".
3. The other contents of the Adjudication Order No. EAD-2/SS/VS/2019-20/2654-2657 dated April 10, 2019 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: April 22, 2019

Place: Mumbai

Santosh Shukla
Chief General Manager &
Adjudicating Officer